

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:107
ANSWERED ON:13.08.2013
NATURAL CALAMITY IN UTTARAKHAND
Patil Shri C. R. ;Saroj Shri Tufani

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the relief, reconstruction and rehabilitation works after the recent natural disaster in Uttarakhand is being carried out under the supervision of the Union Government;
- (b) if so, the details thereof and the progress made so far and if not, the measures taken by the Union Government to ensure speedy completion of the said works;
- (c) the details of the compensation fixed and paid to the next of kins of those who died/ are still missing in the said calamity;
- (d) whether there is any proposal to set up a National Disaster Management Network (NDMN) in the country and if so, the details of the aims and objectives thereof and the time by which it is likely to be set up; and
- (e) the details of the places where units of National Disaster Response Force (NDRF) have been stationed and the reasons therefor along with the measures taken to increase the number of such stations in those areas which are more vulnerable to natural and manmade disasters?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 107 FOR 13.8.2013.

(a) & (b): The State Governments concerned are primarily responsible for undertaking necessary relief, reconstruction and rehabilitation measures in the wake of natural calamities. The Government of India supplements the efforts of the State Governments by extending financial and logistical support, wherever required. In the immediate aftermath of the natural disaster in Uttarakhand in June, all the concerned Ministries of Government of India played their supporting roles in search, rescue and relief efforts. Government of India has constituted a Cabinet Committee under the Chairmanship of the Prime Minister, for providing broad guidance to reconstruction and rehabilitation efforts in Uttarakhand. Government of India has also constituted Inter-Ministerial Group (IMG) under the chairmanship of Cabinet Secretary for drawing up time bound Action Plan for supporting rehabilitation and reconstruction efforts in Uttarakhand.

(c): The financial assistance from State Disaster Response Fund (SDRF)/ National Disaster Response Fund (NDRF) is towards relief and not for compensation of loss. Ex-gratia to the next of kin of the deceased persons/ persons feared to be dead is being paid @ Rs. 1.50 lakh from SDRF/ NDRF, @ Rs. 1.50 lakh from the State Government, @ Rs. 2.00 lakh from PM Relief Fund per person. As on 7th August 2013, the Government of Uttarakhand has paid ex-gratia to the next of kin of about 798 persons dead/ feared to be dead @ Rs. 5.00 lakh per person.

(d): No, madam.

(e): The National Disaster Response Force (NDRF) has been constituted under Section 44 of the DM Act, 2005 by up-gradation/ conversion of standard battalions of the Central Armed Police Forces, as a specialist force to deal with disaster or a threatening disaster situation are positioned in the disaster prone areas. The 10 battalions of NDRF are trained for response to various types of disasters. Each NDRF battalion is equipped and trained for rendering effective response to any threatening disaster situation or disaster. Based on vulnerability profile of different regions of the country, these specialist battalions have been presently stationed at various locations. A statement showing, battalion-wise present location of the stations and the area of responsibility in the country, is given at Annexure.